

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI**

**OA NO 26 OF 2024  
IN**

**OA NO 702 OF 2023(PB)**

**IN THE MATTER OF:**

**NEWS ITEM TITLED "WILL THE TIDE TURN FOR THE SHIP THAT RAN  
AGROUND IN VIZAG? APPEARING IN THE HINDU DATED 29.10.2023.**

..... Applicant

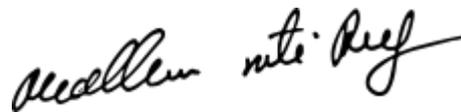
**Vs**

**ANDHRA PRADESH COSTAL ZONE MANAGEMENT AUTHORITY**

... Respondent

**REPORT FILED BY THE APCZMA**

**DATE- 22.03.2024**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: [reddymadhuri09@gmail.com](mailto:reddymadhuri09@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE**

**Bench AT CHENNAI**

Original Application No. 26 of 2024

**Original Application No. 702 of 2023 (PB)**

Andhra Pradesh Coastal Zone Management Authority

... Respondent

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It is certified that all the documents contained in the above annexure are true copies.

Date:

**Report on the Hon'ble NGT Original Application No. 702 of 2023 with reference to the News item appeared in "The Hindu" dated 29.10.2023 entitled "will the tide turn for the ship that ran aground in Vizag?"**

It is to submit that the Hon'ble NGT, Principal Bench, New Delhi issued a notice of hearing in Suo-Motu matter in OA No. 702 of 2023 vide letter dated 10.11.2023 in response to the News item appeared in "The Hindu" dated 29.10.2023 entitled "will the tide turn for the ship that ran aground in Vizag?". The copy of the notice is submitted at **Annexure-I**.

The Hon'ble NGT, Principal Bench, New Delhi vide order dated 28.11.2023, transferred the original record of OA No. 702 of 2023 to the Southern Zone Bench, Chennai and directed to list the matter before the Southern Zone Bench, Chennai on 05.01.2024. Copy of the Hon'ble NGT order dated 28.11.2023 is submitted at **Annexure-II**.

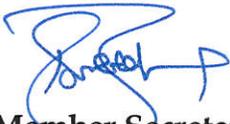
In this regard, the following are submitted:

1. The General Cargo vessel MV MAA (IMO: 9557331, MMSI: 405000250) was built in 2009. (14 years old). It was sailing under the flag of [BO] Bangladesh when it ran aground near Visakhapatnam on October 13, 2020. The ship, a bulk carrier with a capacity of 3000 MT, arrived in Visakhapatnam and was waiting at the anchorage to enter the port to load cargo. Due to high winds and rough sea, the ship lost its anchors and drifted towards the beach, where it ran aground nearly 100 metres from the shores of Tenneti Park Beach on October 13, 2020. After all attempts to refloat the ship had failed, the owners declared it a total loss (CTL) and abandoned it. As the vessel's insurers, the P&I Club (North of England) offered the ship as a wreck for scrapping and disposal to M/s. Gill Marines, Visakhapatnam.
2. The tenure of the earlier Andhra Pradesh Coastal Zone Management Authority (APCZMA) constituted by the MoEF&CC vide Notification No.S.O.1423 (E), dated 01.05.2020 was expired on 30.04.2023, to process the applications received under the CRZ Notification 2011. The copy of the Notification is submitted at **Annexure-III**.

3. Andhra Pradesh Tourism Development Corporation (APTDC) proposed for creation of Touristic amenities at MV MAA ship with the following facilities:
  - Steel Support structure for the ship
  - Rain shelter Repair and strengthening of existing stone retaining wall
  - Pitched pathway extending from Temple to Rain shelter
  - Public washroom with modular STP
  - Change rooms
  - Amenities/Restaurant **without kitchen**
  - Miscellaneous Developments –Life guard tower, Security fencing
  
4. M/s. Andhra Pradesh Tourism Development Corporation (APTDC) Ltd., Visakhapatnam vide letter dt. 19.06.2023 to obtain CRZ Clearance, received by APCZMA on 20.06.2023. The copy of the letter is submitted at **Annexure-IV**.
  
5. The MoEF&CC, GoI, New Delhi has constituted the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide Notification No. S.O.4798 (E) dated 03.11.2023, for a period of three years i.e., up to 02.11.2026. The copy of the Notification is submitted at **Annexure-V**.
  
6. The proposal was placed in 59th APCZMA meeting held on 14.11.2023 and after detailed discussions, the Authority decided to seek clarification on the following from the proponent:
  - a) The project proponent not submitted environmental impacts due to construction of steel structures in intertidal zones.
  - b) The mitigation measures proposed during construction phase of steel structure and management of debris generated during the construction of steel structure in intertidal Zone should be submitted.
  - c) The proponent shall submit the details of water requirement, wastewater & solid waste generation and disposal details.
  - d) The restaurant proposed in the ship may leads to disposal of solid waste in sea and wastewater washings may also be generated, even though the restaurant without kitchen proposed.
  - e) To avoid disposal of solid waste into sea, the proponent may withdraw restaurant without kitchen proposal in ship and the proposed project

should be modified as visiting of ship by tourist similar to Sub-Marine project at RK beach area in Visakhapatnam.

- f) The proponent may exclude the rain shelter in the proposed project as it may lead to Food zone area in surroundings of the project.
  - g) Foreshore facilities being provided by the project proponent in the proposed project site.
  - h) Measures taken during natural calamities such as cyclones etc.
  - i) Environmental impacts due to construction of footpath from the parking area (near Jodu Gullu) to the MV MAA ship are to be furnished.
  - j) The proponent shall explore the possibility to use the existing approach from Tenneti Park.
7. The decision of the APCZMA was communicated to the project proponent vide letter dated 13.12.2023 to submit the above information for further examination of the project proposal. The copy of the APCZMA letter dated 13.12.2023 is submitted at **Annexure-VI**.
8. After receipt of the reply from the project proponent, the APCZMA examines the proposal and appropriate decision will be taken.

  
**Member Secretary**  
**APCZMA**

23/11/2023, 13:13

Gmail - Fwd: Notice Regarding listing of OA- NO- 702/2023 on 28-11-2023



apcz ma &lt;apczma2016@gmail.com&gt;

## Fwd: Notice Regarding listing of OA- NO- 702/2023 on 28-11-2023

1 message

**Member Secretary APPCB** <membersecy@appcb.gov.in>

10 November 2023 at 17:36

To: "CEE, APPCB" <chiefengineer@appcb.gov.in>, PVBLG Sastry <unit4-see1@appcb.gov.in>, apczma2016 <apczma2016@gmail.com>

**From:** "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>

**To:** "Member Secretary APPCB" <membersecy@appcb.gov.in>, "Shri T.K. Ramachandran" <secyship@nic.in>, "ROCKTIM SAIKIA" <rocktim.saikia@gov.in>

**Sent:** Friday, November 10, 2023 4:38:13 PM

**Subject:** Notice Regarding listing of OA- NO- 702/2023 on 28-11-2023

**Sir/Madam**

I am directed to send Notice and copy of the Petition of the matter which is listed on Tuesday 28-11-2023 in NGT through Physical Hearing (with Hybrid Option).

**REGARDS**

**CONSULTANT (Judicial)**

●(NG.T.)(P.B.)●



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ONE EARTH • ONE FAMILY • ONE FUTURE

### 2 attachments



OA No 702-2023.pdf  
1489K



Notice in OA No. 702-2023.pdf  
309K



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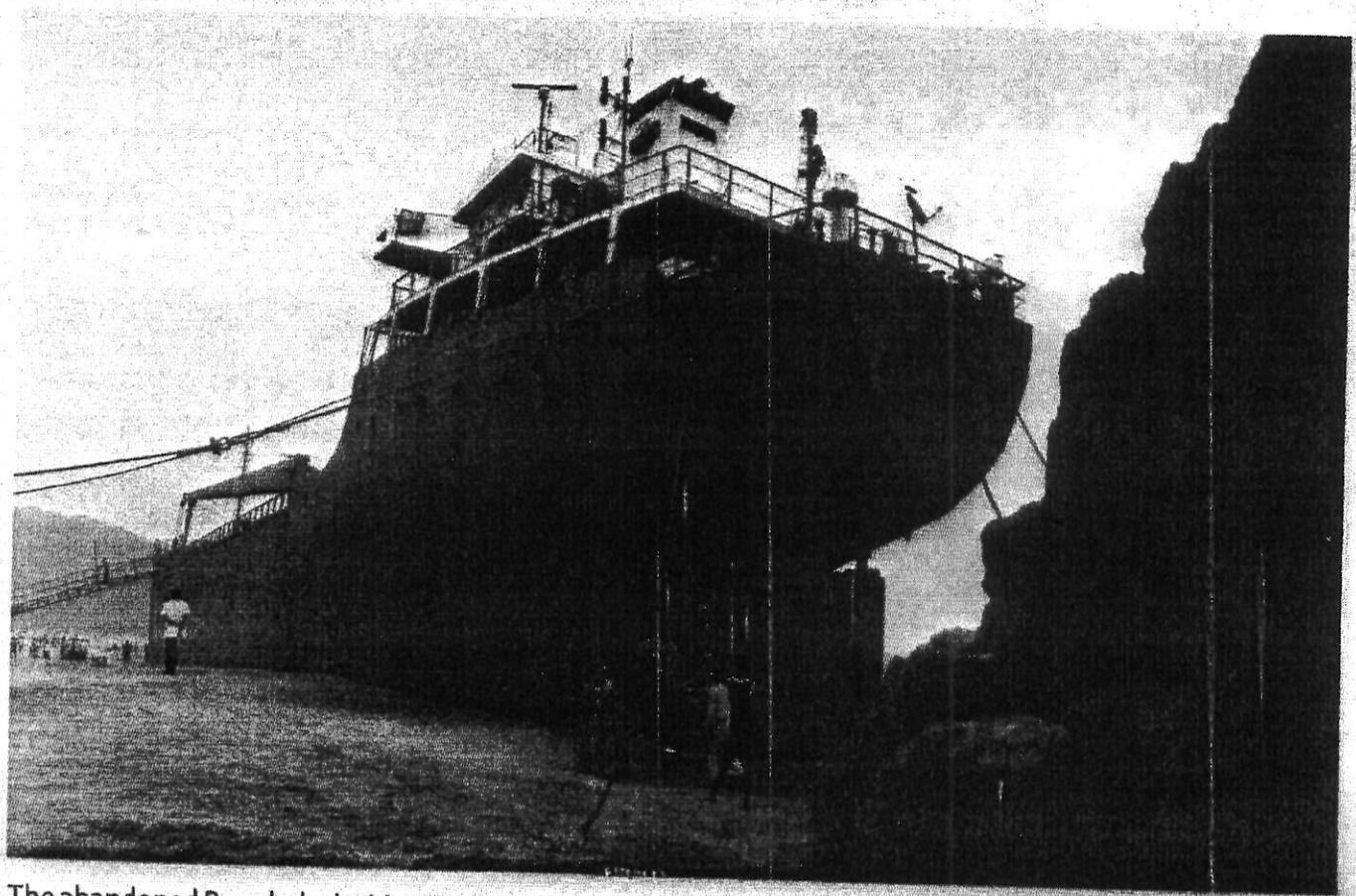
HOME / NEWS / CITIES / VISAKHAPATNAM

# Will the tide turn for the ship that ran aground in Vizag?

October 28, 2023 07:24 pm | Updated October 29, 2023 01:50 am IST

**Environmentalists raise concerns over the rusting MV Maa as plan to convert it into a floating restaurant awaits clearances**

V. KAMALAKARA RAO



The abandoned Bangladesh ship appears to be gathering rust at Tenneti Park in Visakhapatnam on Saturday. | Photo Credit: V. RAJU

2023-11-01

More than 1,111 days have passed since the 3,000-tonne Bangladesh vessel *M. V. Maa* ran aground at the beach Tenneti Park, in Visakhapatnam, on October 13, 2020, due to adverse weather conditions under the influence of a depression in the Bay of Bengal.

Due to high salvage costs, the ship owners did not take it back, and the vessel was left along the city's beach. The ship's fuel was emptied and it has been left to rust and decay, exposed to the vagaries of nature.



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As there was no objection from the ship owners, the State government announced that it would be converted into a floating restaurant as part of efforts to develop the city as a tourism hub.

As of Saturday, the ship was found rusting with no activity happening. Not an inch was being moved in the modification works.

In the first week of December 2021, the then Tourism Minister Muthamsetty Srinivasa Rao said that the works on the restaurant had started and tourists would be allowed after three weeks. After the announcement, the tourist excitement continued, but only for a few months. After Mr. Srinivasa Rao's tenure ended, his successor R.K. Roja directed the officials to take up the project works forward.

A Vizag-based company, Gill Marines, is believed to have bought the ship for ₹1.25 crore from the insurer PNI Club (North of England). To make the project possible, the tourism department had to facilitate a road and other clearances from its end.

## Clearances

The Tourism Department had sought clearances from Forest and CRZ authorities to take the project forward, but it had so far received clearance only from the Forest Department and is awaiting clearance from the CRZ officials. Apart from this, the tenure of the new AP Tourism Development Corporation (APTDC) board also ended recently and a new body that would be formed in the next few weeks is likely to discuss the project.

The Tourism Department approached the Forest Department for using forest land to build a road from the beach road to the ship. It also submitted a Differential Global Positioning System survey for permission to construct a road from Jodugullapalem to the ship basement area.

"We have obtained permission from the Forest Department to use forest land for ship-based road, but we are yet to get CRZ clearance. Gill Marines is ready to develop the project after we get all the permissions. We expected it to happen by the end of this month, but it is getting delayed. We have to start the project work at any cost, as the government is keen on developing the project on a priority basis. It needs at least two months for us," a Tourism Department official, on condition of anonymity, told *The Hindu* on Saturday.

When contacted the Forest officials said that they had given permission to use 0.55 hectares of forest land for road purposes of the tourism project. "We inspected the place in June 2023 and sent a report to our superiors in Vijayawada. According to our forest rules, if less than one hectare of forest land is used, there is no land to compensate for the land, but the tourism department has to pay the 'Net Present Value' to the forest department. It is not a huge amount as it is a government project," an official said.

Visakhapatnam East MLA Velagapudi Ramakrishnababu of Telugu Desam Party said that the tourism project was a farce and the ship was rusting causing environment pollution. However, he would take the issue to the notice of the authorities soon, he said.

## Environmental concerns

Meanwhile, the rusting 3,000-tonne behemoth had become a cause of worry for environmentalists and experts who had served in the shipping industry. They fear that it would not turn up like *MV River Princess* that happened in Goa.

On June 6, 2000, the 1.14 lakh-tonne *MV River Princess*, an oil tanker, ran aground, due to bad weather at the Candolim beach in Goa. The ship could not be salvaged or towed back and remained on the beach for over 12 years, and it had to be dismantled part-by-part in-situ, causing an ecological and environmental disaster.

As oil had been removed, there might not be any oil spill. But a ship contains a lot of pollutants, which only increase, as the years go by. The entire area might be polluted, if it is not maintained or salvaged immediately, say experts.

Pravallika, a visitor from Bengaluru, said, "We saw the ship when we came to the city during the Dasara holidays. The vessel has been popularised by enthusiasts on social media platforms. This is a great opportunity for developers, including the State government, to make the project as a major tourist destination."

By Email

**NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH  
FARIDKOT HOUSE, COPERNICUS MARG  
NEW DELHI- 110001**

Date: - 10.11.2023

To,

1. Andhra Pradesh Coastal Zone Management Authority (APCZMA)  
Through its Member Secretary,  
(0866-2463204, membersecy@appcb.gov.in)
2. Ministry of Shipping  
(011-23714938, secyship@nic.in/ rocktim.saikia@gov.in)

**Subject: -** Notice of hearing in Suo Motu matter In re: News item appearing in The Hindu dated 29.10.2023 entitled "Will the tide turn for the ship that ran aground in Vizag ? appearing in The Hindu dated 29.10.2023".

**NOTICE**

Take notice that OA No. 702/2023 (Copy enclosed) Titled "Will the tide turn for the ship that ran aground in Vizag ? appearing in The Hindu dated 29.10.2023" will be listed before the Hon'ble Tribunal at Faridkot House, Copernicus Marg, New Delhi-110001 on 28<sup>th</sup> November, 2023 through Physical Hearing (With Hybrid Option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, with your report.

Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

Given under my hand and the seal of this Tribunal, on this 10<sup>th</sup> November, 2023.

Note: (For Orders, Cause Lists & other information, please visit our website [www.greentribunal.gov.in](http://www.greentribunal.gov.in))

*(Signature)*

**(Arvind Kumar)  
Deputy Registrar  
National Green Tribunal  
Principal Bench, New Delhi**

**Encl. As Above**



Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 702/2023

In re : News item appearing in The Hindu dated 29.10.2023 titled **“Will the tide turn for the ship that ran aground in Vizag?”**

Date of hearing: 28.11.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Ms. Madhuri Donti Reddy, Adv. for APCZMA

**ORDER**

1. This OA is registered *suo motu* on the basis of the news item titled **“Will the tide turn for the ship that ran aground in Vizag?”** published in 'The Hindu' dated 29.10.2023.

2. The news item report mentions that the environmentalists have raised concerns over the rusting MV MAA as plan to convert it into a floating restaurant awaits clearance. As per the said report, Bangladesh vessel MV MAA ran grounded at the beach Tenneti Park, in Visakhapatnam, on October 13, 2020 and after passing of almost 1,111 days the vessel is still there due to adverse whether condition under the influence of a depression in the Bay of Bengal. As per the report, due to high salvage costs, the owners do not intend to take it back. The report also discloses that the State Government has announced that it would be converted into a floating restaurant. The report also states that the Tourism Department had approached the Forest Department for using

road purposes. As per the report, the ship is rusting and causing environmental pollution. The ship contains lot of pollutants and in course of time the entire area might be polluted, if it is not maintained or salvaged immediately.

3. The news item raises substantial issue relating to compliance of environmental laws.

4. Hence, following are impleaded as respondents in this OA:

- i. Andhra Pradesh Coastal Zone Management Authority through its Member Secretary.
- ii. Ministry of Shipping through the Secretary.
- iii. Department of Forest, State of Andhra Pradesh through the Principal Secretary.
- iv. District Magistrate, Visakhapatnam.

5. Learned Counsel for Andhra Pradesh Coastal Zone Management Authority appearance on advance notice has sought four weeks' time to file the report.

6. Let notice be issued to the respondents who are not represented today for filing their response at least one week before the next date of hearing.

7. Since the matter relates to Southern Zone Bench, of the Tribunal, therefore, the OA is transferred to the Southern Zone Bench, Chennai for further appropriate action in accordance with law. Registry is directed to transfer the original record of this OA to the Southern Zone Bench, Chennai

8. List before the Southern Zone Bench, Chennai on 05.01.2024.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

November 28, 2023  
Original Application No. 702/2023  
DV

रजिस्ट्री सं. डी.एल.- 33004/99

REGD. No. D. L.-33004/99



# भारत का राजपत्र

## The Gazette of India

सी.जी.-डी.एल.-अ.-05052020-219297  
CG-DL-E-05052020-219297

असाधारण  
EXTRAORDINARY  
भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)  
प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 1275]  
No. 1275]

नई दिल्ली, मंगलवार, मई 05, 2020/वैशाख 15, 1942  
NEW DELHI, TUESDAY, MAY 05, 2020/VAISAKHA 15, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय  
आदेश

नई दिल्ली, 1 मई, 2020

का.आ. 1423 (अ).— केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 3 की उपधारा (1) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राजपत्र में इस आदेश के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए निम्नलिखित व्यक्तियों से मिलकर बने आंध्र प्रदेश तटीय जोन प्रबंध प्राधिकरण (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) का गठन करती है, अर्थात्:—

क्र.सं.	सदस्य	प्रास्थिति
1.	सरकार के विशेष मुख्य सचिव (या) सरकार के प्रमुख सचिव, पर्यावरण, वन, विज्ञान और तकनीकी विभाग, आंध्र प्रदेश सरकार	अध्यक्ष, पदेन ;
2.	सरकार के प्रधान सचिव या विशेष आयुक्त (आपदा प्रबंधन), राजस्व विभाग (आपदा प्रबंधन), आंध्र प्रदेश सरकार	सदस्य, पदेन ;
3.	सरकार के प्रधान सचिव या मत्स्य पालन आयुक्त, मत्स्य पालन विभाग, आंध्र प्रदेश सरकार	सदस्य, पदेन ;
4.	सरकार के प्रधान सचिव या उद्योग आयुक्त, उद्योग और वाणिज्य विभाग, आंध्र प्रदेश सरकार	सदस्य, पदेन ;

1955 GI/2020

(1)

5.	प्रमुख/निदेशक, आंध्र प्रदेश स्पेस ऐप्लिकेशन सेंटर (एपीएसएसी), आंध्र प्रदेश सरकार	सदस्य, पदेन ;
6.	श्री काल्लूरी हनुमंथा राव, वैज्ञानिक 'जी' और समूह निदेशक, समुद्र विज्ञान (सेवानिवृत्त) आंध्र प्रदेश स्पेस ऐप्लिकेशन सेंटर	सदस्य, (विशेषज्ञ) ;
7.	प्रो. उमे शाम्मम, प्रोफेसर, प्राणी विज्ञान विभाग, आंध्र प्रदेश विश्वविद्यालय	सदस्य, (विशेषज्ञ) ;
8.	डा. पी.वी.एन राव, वैज्ञानिक 'एच' और उप निदेशक, रिमोट सेंसिंग ऐप्लिकेशन ऐरिया (आरएसएए), नेशनल रिमोट सेंसिंग सेंटर (एनआरएससी) (भारतीय अंतरिक्ष अनुसंधान संगठन), अंतरिक्ष विभाग, भारत सरकार	सदस्य, (विशेषज्ञ) ;
9.	डा. शैक बाशा, सीनीयर प्रिन्सीपल वैज्ञानिक और प्रमुख, वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद (सीएसआईआर) – राष्ट्रीय पर्यावरण इंजीनियरिंग अनुसंधान संस्थान (एनईईआरआई)	सदस्य, (विशेषज्ञ) ;
10.	डा. टी. ब्यारागी रेड्डी, प्रोफेसर, पर्यावरण विज्ञान विभाग, आंध्र प्रदेश विश्वविद्यालय	सदस्य, (विशेषज्ञ) ;
11.	डा. दीपक अंबन मिश्रा, संकाय सदस्य, भारतीय पेट्रोलियम और ऊर्जा संस्थान (आईआईपीई)	सदस्य, (विशेषज्ञ) ;
12.	डा. एस. वेंकटा मोहन, सीनीयर प्रिन्सीपल वैज्ञानिक, ऊर्जा और पर्यावरण इंजीनियरिंग विभाग, वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद (सीएसआईआर) – राष्ट्रीय रसायन प्रौद्योगिकी संस्थान (आईआईसीटी)	सदस्य, (विशेषज्ञ) ;
13.	धारित्री रक्षिता समिति, काकीनाडा	सदस्य, गैर-सरकारी संगठन ;
14.	सदस्य सचिव, आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड	सदस्य सचिव, पदेन ।

2. प्राधिकरण का मुख्यालय गुंटूर, आंध्र प्रदेश में होगा ।

3. प्राधिकरण की बैठक के लिए गणपूर्ति, इसके सदस्यों की कुल संख्या का एक-तिहाई होगी ।

4. पदेन सदस्य से भिन्न सदस्य को, केंद्रीय सरकार द्वारा नियत मानदंडों के अनुसार भत्तों का भुगतान किया जाएगा ।

5. प्राधिकरण, आंध्र प्रदेश राज्य में तटीय पर्यावरण की क्वालिटी को संरक्षित करने और सुधारने तथा तटीय विनिमय जोन क्षेत्रों में पर्यावरणीय प्रदूषण के निवारण, उपशमन और नियंत्रण के उद्देश्यों के लिए निम्नलिखित उपाय करेगा, अर्थात्:-

(i) प्राधिकरण, परियोजना प्रस्ताव के अनुमोदन के लिए आवेदन प्राप्ति के पश्चात्, यदि वह अनुमोदित तटीय जोन प्रबंध योजना के अनुसरण में हैं और भारत सरकार के पर्यावरण और वन मंत्रालय द्वारा जारी की गई तटीय विनिमय जोन अधिसूचना संख्यांक का.आ. 19(अ), तारीख 6 जनवरी, 2011 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) की अपेक्षाओं के भीतर है तो उसका परीक्षण करेगा और संबद्ध प्राधिकरण को ऐसी परियोजना के अनुमोदन के लिए, जैसा कि उक्त अधिसूचना में विनिर्दिष्ट है, ऐसे आवेदन की प्राप्ति की तारीख से साठ दिन के भीतर सिफारिशें करेगा;

(ii) प्राधिकरण, उक्त अधिसूचना में विनिर्दिष्ट किए गए के अनुसार तटीय विनिमय जोन में सभी विकासात्मक क्रियाकलापों को विनियमित करेगा;

(iii) प्राधिकरण, उक्त अधिसूचना के उपबंधों का प्रवर्तन और मानीटरी के लिए उत्तरदायी होगा;

(iv) प्राधिकरण, तटीय विनियम जोन क्षेत्रों और तटीय जोन प्रबंध योजना के वर्गीकरण में परिवर्तन या उपांतरणों के लिए राज्य सरकार से प्राप्त प्रस्तावों की परीक्षा करेगा और राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण को उस पर विनिर्दिष्ट सिफारिशें देगा;

(v) प्राधिकरण, उक्त अधिनियम या उसके अधीन बनाए गए नियमों के उपबंधों के अभिकथित अतिक्रमण के मामलों में जांच करेगा और उक्त अधिनियम तथा उसके अधीन बनाए गए नियमों के उपबंधों के अतिक्रमण या उल्लंघन को अंतर्विलित करने वाले मामलों का पुनर्विलोकन करेगा;

(vi) प्राधिकरण, उक्त अधिसूचना के अतिक्रमण या उल्लंघन के मामलों में स्वप्रेरणा से या किसी व्यक्ति या निकाय या संगठन द्वारा किए गए परिवाद के आधार पर जांच या पुनर्विलोकन करेगा; (vii) प्राधिकरण, उक्त अधिनियम की धारा 19 के अधीन परिवाद फाइल करने के लिए प्राधिकृत है; (viii) प्राधिकरण, उसके समक्ष तथ्यों को सत्यापित करने के लिए उक्त अधिनियम की धारा 10 के अधीन यथाअपेक्षित कार्रवाई करेगा।

6. प्राधिकरण, अपने कृत्यों में पारदर्शिता बनाए रखने के उद्देश्य के लिए एक समर्पित वेबसाइट तैयार करेगा और इसके कृत्य, जिसके अंतर्गत बैठकों में कार्यसूची, बैठकों का कार्यवृत्त, प्रत्येक बैठक में किए गए विनिश्चय, उक्त अधिसूचना के अतिक्रमण तथा उल्लंघन के मामलों में सिफारिशें और ऐसे अतिक्रमण तथा उल्लंघन पर की गई कार्रवाईयां और न्यायालय मामले जिसके अंतर्गत न्यायालयों के आदेश हैं और राज्य सरकार की अनुमोदित तटीय जोन प्रबंध योजना से संबंधित सूचना डालेगा।

7. प्राधिकरण छह माह में कम से कम एक बार अपने क्रियाकलापों की रिपोर्ट राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण को भेजेगा।

[फा.सं. जे-17011/27/99-आईए-III]

अरविन्द कुमार नौटियाल, संयुक्त सचिव,

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### ORDER

New Delhi, the 1st May, 2020

**S.O. 1423(E).**—In exercise of the powers conferred by sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitutes the Andhra Pradesh Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following persons, for a period of three years, with effect from the date of publication of this order in the Official Gazette, namely:—

Sl.No.	Members	Status
(1)	(2)	(3)
1.	Special Chief Secretary to Government (or) Principal Secretary to Government, Environment, Forest, Science and Technology Department, Government of Andhra Pradesh	Chairman, <i>exofficio</i> ;
2.	Principal Secretary to Government (or) Special Commissioner (Disaster Management), Revenue (Disaster Management) Department, Government of Andhra Pradesh	Member, <i>exofficio</i> ;
3.	Principal Secretary to Government (or) Commissioner of Fisheries, Fisheries Department, Government of Andhra Pradesh	Member, <i>exofficio</i> ;
4.	Principal Secretary to Government (or) Commissioner of Industries, Industries and Commerce Department, Government of Andhra Pradesh	Member, <i>exofficio</i> ;

5.	Head/Director, Andhra Pradesh Space Applications Centre (APSAC), Government of Andhra Pradesh	Member, <i>ex officio</i> ;
6.	Shri. Kalluri Hanumantha Rao, Scientist 'G' and Group Director, Oceanography (Retired) Andhra Pradesh Space Application Centre	Member, ( <i>Expert</i> );
7.	Prof. Ummey Shammem, Professor, Department of Zoology, Andhra Pradesh University	Member, ( <i>Expert</i> );
8.	Dr. P.V.N. Rao, Scientist 'H' and Deputy Director Remote Sensing Application Area (RSAA), National Remote Sensing Centre (NRSC) (Indian Space Research Organisation), Department of Space, Government of India	Member, ( <i>Expert</i> );
9.	Dr. Shaik Basha, Senior Principal Scientist and Head, Council of Scientific and Industrial Research (CSIR) - National Environmental Engineering Research Institute (NEERI)	Member, ( <i>Expert</i> );
10.	Dr. T. Byragi Reddy, Professor, Department of Environmental Sciences, Andhra Pradesh University	Member, ( <i>Expert</i> );
11.	Dr. Deepak Amban Mishra, Faculty Member, Indian Institute of Petroleum and Energy (IIPe)	Member, ( <i>Expert</i> );
12.	Dr. S. Venkata Mohan, Senior Principal Scientist, Department of Energy and Environmental Engineering, Council of Scientific and Industrial Research (CSIR) - Indian Institute of Chemical Technology (IICT)	Member, ( <i>Expert</i> );
13.	Dharitri Rakshitha Samithi, Kakinada	Member, Non-Governmental Organisation;
14.	Member Secretary, Andhra Pradesh Pollution Control Board	Member Secretary, <i>ex officio</i> .

2. The Authority shall have its headquarters at Guntur, Andhra Pradesh.
3. The quorum for the meeting of the Authority shall be one-third of the total number of its Members.
4. A Member, other than an *ex officio* Member, shall be paid allowances as per the norms decided by the Central Government.
5. The Authority shall, for the purposes of protecting and improving the quality of the costal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the State of Andhra Pradesh, take the following measures, namely: -
  - (i) the Authority shall, after receiving the application for approval of project proposal, examine the same if it is in accordance with the approved Coastal Zone management Plan and within the requirements of the Coastal Regulation Zone notification issued by the Government of India in the erstwhile Ministry of Environment and Forests and published *vide* number S.O.19(E), dated the 6<sup>th</sup> January, 2011 (hereinafter referred to as the said notification), and make recommendations for approval of such project to the concerned authority, as specified in the said notification, within a period of sixty days from the date of receipt of such application;

- (ii) the Authority shall regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notification;
  - (iii) the Authority shall be responsible for enforcing and monitoring the provisions of the said notification;
  - (iv) the Authority shall examine the proposals received from the State Government for changes or modifications in the classification of Coastal Regulation Zone areas and in the Coastal Zone Management Plan and make specific recommendations thereon, to the National Coastal Zone Management Authority;
  - (v) the Authority shall inquire into cases of alleged violation of the provisions of the said Act or the rules made thereunder; and review the cases involving violations or contraventions of the provisions of the said Act and the rules made thereunder;
  - (vi) the Authority shall inquire or review cases of violations or contraventions of the said notification suo-moto, or on the basis of a complaint made by any individual or body or organisation;
  - (vii) the Authority is authorised to file complaints under section 19 of the said Act;
  - (viii) the Authority shall take such action as may be required under section 10 of the said Act, to verify the facts of the cases before it.
6. The Authority shall, for the purpose of maintaining transparency in its functioning, create a dedicated website and post the information relating to its functions, including the agenda in its meetings, minutes of the meetings, decisions taken in each meeting, recommendations for matters on violations and contraventions of the said notification and actions taken on such violations and contraventions, court matters including the orders of the courts and the approved Coastal Zone Management Plan of the State Government.
  7. The Authority shall furnish reports of its activities at least once in six months to the National Coastal Zone Management Authority.

[F. No. J-17011/27/99-IA-III]

ARVIND KUMAR NAUTIYAL, Jt. Secy.

E-ASISIS6


**ANDHRA PRADESH TOURISM DEVELOPMENT CORPORATION LTD**

OFFICE OF THE REGIONAL DIRECTOR, APTA &amp; EXECUTIVE DIRECTOR OF APTDC::VISAKHAPATNAM

VMRDA Building, Second floor, C-Block, Siripuram, VISAKHAPATNAM-530003


 Phone Number: 0891-2590799, Cell: 9705119777 e-mail: [edaptdcvsp@gmail.com](mailto:edaptdcvsp@gmail.com)

To,

Date: 19.06.2023

The Member Secretary,

AP Coastal Zone Management Authority,

APPCB, Paryavaran Bhavan,

APIIC Colony Road, Gurunanak Colony,

Autonagar, Vijayawada, NTR District, Andhra Pradesh – 520007



Sir,

Sub: Submission of application for our project "Creation of Touristic Amenities at MV MAA Ship by ANDHRA PRADESH TOURISM DEVELOPMENT CORPORATION at Visakhapatnam towards CZMA Approvals - Reg.

With reference to above we here with submit application along with duly filled questionnaire for our proposed project at MV MAA ship at Tenneti Park Beach, Jodugullapalem, Visakhapatnam, Andhra Pradesh.

The total net site area is 5.25Acres proposed for Steel Support structure for the ship, Rain Shelter, Repair and strengthening of existing stone retaining wall, Pitched pathway extending from Temple to Rain shelter, Public Washrooms, Life guard tower, Security fencing & Amenities/restaurant without kitchen.

As per the G.O RT. No: 169 Dt: 30.10.2017 & 06.12.2017, one time processing charges of Rs. 50,000/- is being submitted vide DD No: 790626 Dt: 16.06.2023.

S.No	Required Documents	Enclosure/Reply
1	Form -I	Enclosed
2	Rapid EIA report including marine and terrestrial component except for construction projects listed under 4 (c) and (d)	Attached as Annexure - I
3	Disaster Management Report, Risk	Disaster Management, Risk Assessment

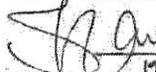
	assessment report and Management Plan	and Management Plan report were attached in EIA report
4	CRZ map indicating HTL and LTL demarcated by one of the authorized agency in 1:4000 scale	CRZ map indicating the HTL, LTL, NDZ, superimposition of the project layout on the map, etc. was demarcated and prepared by NIO.
5	Project layout superimposed on the above map indicted at (5) above	CRZ Map & Report were attached Annexure - II
6	The CRZ map normally covering 7km radius around the project site.	CRZ map covering the 7 km radius around the project site were attached as Annexure -III
7	CRZ map indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.	CRZ map showing CRZ-I,II,III and IV area and other eco-sensitive areas is mentioned in the HTL-LTL map which is attached as Annexure -IV
8	No objection certificate from the concerned State Pollution Control Boards or Union territory Pollution Control Committees for the projects involving discharge of effluents, solid wastes, sewage and the like.	Not applicable as we are not proposed to dispose the effluents in to marine waters.

In this regard we request you to kindly consider our application for the CZMA Recommendations with permissible clause as per CRZ notification 2011.

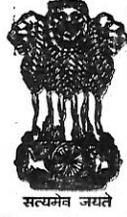
Thanking You,

Yours Truly

AP TOURISM DEVELOPMENT CORPORATION

  
17/6/2013  
SRINIVAS PANI

(Executive Director)



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-04112023-249879  
CG-DL-E-04112023-249879

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

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नई दिल्ली, शुक्रवार, नवम्बर 3, 2023/कार्तिक 12, 1945

No. 4600]

NEW DELHI, FRIDAY, NOVEMBER 3, 2023/KARTIKA 12, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

आदेश

नई दिल्ली, 3 नवम्बर, 2023

**का.आ. 4798(अ).**—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 3 की उपधारा (1) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राजपत्र में इस आदेश के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए निम्नलिखित व्यक्तियों से मिल कर बनने वाले आन्ध्र प्रदेश तटीय जोन प्रबंधन प्राधिकरण (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) का गठन करती है, अर्थात् :-

- |     |   |                 |
|-----|---|-----------------|
| (1) | आंध्र प्रदेश सरकार के पर्यावरण, वन, विज्ञान और तकनीकी विभाग के उत्तरदायी विशेष मुख्य सचिव (या) प्रधान सचिव। | अध्यक्ष, पदेन ; |
| (2) | सरकार के प्रधान सचिव या विशेष आयुक्त (आपदा प्रबंधन), राजस्व विभाग (आपदा प्रबंधन), आंध्र प्रदेश सरकार        | सदस्य, पदेन ;   |
| (3) | सरकार के प्रधान सचिव या मत्स्य पालन आयुक्त, मत्स्य पालन विभाग, आंध्र प्रदेश सरकार                           | सदस्य, पदेन ;   |
| (4) | सरकार के प्रधान सचिव या उद्योग आयुक्त, उद्योग और वाणिज्य विभाग, आंध्र प्रदेश सरकार                          | सदस्य, पदेन ;   |
| (5) | प्रमुख या निदेशक, आंध्र प्रदेश स्पेस ऐप्लिकेशन सेंटर, आंध्र प्रदेश सरकार                                    | सदस्य, पदेन ;   |
| (6) | निदेशक, टाउन एंड कंट्री प्लानिंग निदेशालय, आंध्र प्रदेश सरकार   | सदस्य, पदेन ;   |
| (7) | जिला प्रजा परिषद् अध्यक्ष, चित्तूर  | सदस्य, पदेन ;   |

- |      |   |                           |
|------|---|---------------------------|
| (8)  | प्रो. एन. जनार्दन राजू, प्रोफेसर, पर्यावरण विज्ञान स्कूल, जवाहरलाल नेहरू विश्वविद्यालय, नई दिल्ली-110067  | विशेषज्ञ सदस्य ;          |
| (9)  | प्रो. टी. दामोदरम,<br>प्रोफेसर, पर्यावरण विज्ञान विभाग, एस.वी. विश्वविद्यालय, तिरुपति   | विशेषज्ञ सदस्य;           |
| (10) | डॉ. उमा माहेश्वरी देवी पालेमपल्ली, प्रोफेसर, सूक्ष्मजीव और जैव रसायन विभाग, श्री पदमावती महिला विश्व विद्यालयम् (महिला विश्वविद्यालय, तिरुपति)              | विशेषज्ञ सदस्य;           |
| (11) | डॉ.एम. राजसेखर, प्रोफेसर, प्राणी विज्ञान विभाग, एस.वी.विश्वविद्यालय, तिरुपति  | विशेषज्ञ सदस्य;           |
| (12) | प्रो. शेशगिरी राव अंबाती, एसोसिएट प्रोफेसर, रसायन इंजीनियरिंग विभाग, भारतीय पेट्रोलियम ऊर्जा संस्थान, विशाखापत्तनम  | विशेषज्ञ सदस्य;           |
| (13) | श्री कल्लूरी हनुमंता राव,<br>वैज्ञानिक 'जी' और समूह निदेशक, समुद्र विज्ञान समूह, भारतीय रिमोट सेंसिंग सेंटर या भारतीय अंतरिक्ष अनुसंधान संगठन (सेवानिवृत्त) | विशेषज्ञ सदस्य;           |
| (14) | पर्यावरणीय संरक्षण सोसाइटी, पोस्ट बाक्स नं0 9, राजेश्वरी नगर, काकीनाडा-533003, ई.जी. जिला, आंध्र प्रदेश   | सदस्य, गैर-सरकारी संगठन ; |
| (15) | सदस्य-सचिव, आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड   | सदस्य-सचिव, पदेन ।        |
2. प्राधिकरण का मुख्यालय गुंटूर, आंध्र प्रदेश में होगा।
3. प्राधिकरण की बैठक के लिए गणपूर्ति इसके सदस्यों की कुल संख्या का एक-तिहाई होगी।
4. पदेन-सदस्य से भिन्न सदस्य को, केन्द्रीय सरकार द्वारा विनिश्चित निबंधन और शर्तों के अनुसार भत्तों का संदाय किया जाएगा।
5. हितों के टकराव से बचने के लिए, सदस्य किसी ऐसी परियोजना के मूल्यांकन की प्रक्रिया में, जिसके लिए उन्होंने परामर्श सेवा प्रदान की हो, प्राधिकरण की बैठक से स्वयं को अलग रखेगा।
6. प्राधिकरण, आंध्र प्रदेश राज्य में तटीय पर्यावरण को संरक्षित और गुणवत्ता में सुधार करने तथा तटीय विनियमन जोन क्षेत्रों में पर्यावरणीय प्रदूषण के निवारण, उपशमन और नियंत्रित करने के लिए निम्नलिखित उपाय करेगा, अर्थात् :-
- (i) यथास्थिति, भारत सरकार की अधिसूचना सं. का.आ. 19(अ), तारीख 6 जनवरी, 2011 या अधिसूचना संख्या सा.का.नि. 37(अ), तारीख 18 जनवरी, 2019 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा जारी तटीय विनियमन जोन अधिसूचना, 2019 की अपेक्षाओं के भीतर अनुमोदित तटीय जोन प्रबंधन योजना के अनुसार परियोजना प्रस्ताव के अनुमोदन के लिए परियोजना प्रस्तावकों से प्राप्त प्रस्तावों की समीक्षा करना और आवेदन की प्राप्ति से साठ दिनों की अवधि के भीतर उक्त अधिसूचना में यथाविनिर्दिष्ट संबद्ध प्राधिकारी के परियोजना के अनुमोदन के लिए सिफारिश करना;
  - (ii) उक्त अधिसूचना में यथाविनिर्दिष्ट तटीय विनियमन जोन में सभी विकासात्मक क्रियाकलापों को विनियमित करना;
  - (iii) उक्त अधिसूचना के उपबंधों को प्रवृत्त करने और मानीटरी करने के लिए उत्तरदायित्व ;
  - (iv) भारत का राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii), संख्या का0आ0 4650(अ), तारीख 30 सितंबर, 2022 में प्रकाशित भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना में यथाविनिर्दिष्ट उक्त अधिनियम की धारा 5 के अधीन निदेश जारी करना ;

- (v) भारत के राजपत्र, अधिसूचना सं० का.आ. 83(अ), तारीख 16 फरवरी, 1987 में प्रकाशित भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना द्वारा यथा प्राधिकृत शक्तियां प्रयोग करना ;
- (vi) उक्त अधिनियम की धारा 19 के अधीन शिकायत दर्ज करना ;
- (vii) तटीय विनियमन जोन क्षेत्र या तटीय जोन प्रबंध योजना के वर्गीकरण में परिवर्तन या उपांतरण के लिए राज्य सरकार से प्राप्त प्रस्तावों की जांच करना और उस पर राष्ट्रीय तटीय क्षेत्र प्रबंधन प्राधिकरण के लिए विशिष्ट सिफारिशें करना ;
- (viii) उक्त अधिनियम या उसके अधीन बनाए गए नियमों के उपबंधों के अधिकथित अतिक्रमण के मामलों की जांच करना और उक्त अधिनियम और उसके अधीन बनाए गए नियमों के उपबंधों में अंतर्वलित अतिक्रमण या उल्लंघन के मामले में पुनर्विलोकन करना ; और
- (ix) किसी व्यक्ति या निकाय या किसी संगठन द्वारा उसके समक्ष की गई शिकायत के आधार पर या स्वमेव उक्त अधिसूचना के अतिक्रमण या उल्लंघन की जांच और पुनर्विलोकन के मामले;

7. प्राधिकरण, अपने क्रियाकलापों के संबंध में पारदर्शिता बनाए रखने के प्रयोजन से एक समर्पित वेबसाइट बनाएगा और अपने कृत्यों से संबंधित जानकारी पोस्ट करेगा, जिसके अंतर्गत इसकी बैठक की कार्यसूची, बैठक के कार्यवृत्त, बैठक में लिए गए विनिश्चय, उल्लंघन पर मामलों की सिफारिश और उक्त अधिसूचना के अतिक्रमण और उल्लंघन के मामले में सिफारिशें और न्यायालय मामलों पर ऐसे अतिक्रमण पर की गई कार्रवाई जिसके अंतर्गत न्यायालय का आदेश आंध्र प्रदेश सरकार के तटीय जोन प्रबंधन योजना का अनुमोदन सम्मिलित है, पर की गई कार्रवाई;

8. प्राधिकरण, राष्ट्रीय तटीय जोन क्षेत्र प्रबंधन प्राधिकरण को छह मास में कम से कम एक बार अपने क्रियाकलापों की रिपोर्ट प्रस्तुत करेगा।

[फा. सं. जे-17011/27/1999—आई.ए. III]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### ORDER

New Delhi, the 3rd November, 2023

**S.O. 4798(E).**—In exercise of the powers conferred by sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitutes the Andhra Pradesh Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following persons, for a period of three years with effect from the date of publication of this Order in the Official Gazette, namely:-

- |     |   |                              |
|-----|---|------------------------------|
| (1) | Special Chief Secretary (or) Principal Secretary to the Government responsible for Environment, Forest, Science and Technology Department, Government of Andhra Pradesh | Chairman, <i>exOfficio</i> ; |
| (2) | Principal Secretary or Special Commissioner (Disaster Management), Revenue (Disaster Management) Department, Government of Andhra Pradesh                               | Member, <i>exOfficio</i> ;   |
| (3) | Principal Secretary to the Government or Commissioner of Fisheries, Fisheries Department, Government of Andhra Pradesh  | Member, <i>exOfficio</i> ;   |
| (4) | Principal Secretary to the Government or Commissioner of Industries, Industries and Commerce Department, Government of Andhra Pradesh.                                  | Member, <i>exOfficio</i> ;   |
| (5) | Head or Director, Andhra Pradesh Space Applications Center,   | Member, <i>exOfficio</i> ;   |

	Government of Andhra Pradesh	
(6)	Director, Directorate of Town and Country Planning, Government of Andhra Pradesh	Member, <i>exOfficio</i> ;
(7)	Chairman of the Zilla Praja Parishad, Chittoor	Member, <i>exOfficio</i> ;
(8)	Prof. N. Janardhana Raju, Professor, School of Environmental Science, Jawaharlal Nehru University, New Delhi-110067	Expert Member;
(9)	Prof. T. Damodharam, Professor, Department of Environmental Science, S.V. University, Tirupati	Expert Member;
(10)	Dr. Uma Maheswari Devi Palempalli, Professor, Department of Applied Microbiology and Biochemistry Sri Padmavati Mahila Viswa Vidyalayam (Women's University Tirupati)	Expert Member;
(11)	Dr. M. Rajasekhar, Professor, Department of Zoology, S. V. University, Tirupati	Expert Member;
(12)	Prof. Seshagiri Rao Ambati, Associate Professor, Department of Chemical Engineering, Indian Institute of Petroleum of Energy, Visakhapatnam	Expert Member;
(13)	Shri Kalluri Hanumantha Rao, Scientist 'G' and Group Director, Oceanography Group, National Remote Sensing Centre or Indian Space Research Organisation (Retired)	Expert Member;
(14)	Environmental Protection Society, Post Box No. 9, Rajeswari Nagar, Kakinada-533003, E.G. District, A.P.	Member, Non - government Organisation;
(15)	Member Secretary, Andhra Pradesh Pollution Control Board	Member Secretary, <i>exOfficio</i> .

2. The Headquarter of the Authority shall be at Guntur, Andhra Pradesh.

3. The quorum for the meeting of the Authority shall be one- third of the total number of its Members of the Authority.

4. The Member, other than member *ex officio*, shall be paid allowances as per the terms and conditions decided by the Central Government.

5. In order to avoid any conflict of interest, the Member shall recuse himself from the meeting of the Authority, in the process of appraisal of any project, for which they have rendered consultancy service.

6. The Authority shall, take the following measures for protecting and improving the quality of the coastal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the State of Andhra Pradesh, namely:-

- (i) examination of proposals received from the project proponent for approval of project proposal, in accordance with the approved Coastal Zone Management Plan prepared under the notification of the Government of India number S.O.19(E), dated the 6 th January, 2011 or the notification number G.S.R. 37(E), dated the 18th January, 2019 (hereinafter referred to as the said notification), as the case may be, and make recommendation for approval of project to the concerned authority, as specified in the said notification, within a period of sixty days from the date of receipt of application;
- (ii) regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notification;
- (iii) responsible for enforcing and monitoring the provisions of the said notification;
- (iv) issue directions under section 5 of the said Act as specified in the notification of the Government of India in the Ministry of Environment, Forest and Climate Change published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 4650(E), dated the 30 September, 2022;
- (v) exercise powers as authorised vide notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 83(E), dated the 16<sup>th</sup> February, 1987;
- (vi) file complaint under section 19 of the said Act;
- (vii) examination of proposals received from the State Government for changes or modifications in the classification of the Coastal Regulation Zone areas and in the Coastal Zone Management Plan and making specific recommendations thereon, to the National Coastal Zone Management Authority;
- (viii) inquire into cases of alleged violation of the provisions of the said Act or the rules made thereunder, and review the cases involving violation or contravention of the provisions of the said Act and the rules made thereunder; and

- (ix) inquire and review cases of violation or contravention of the said notification suo-moto or on the basis of a complaint made by any individual or body or organisation before it.

7. The Authority shall, for the purpose of maintaining transparency in its functioning, create a dedicated website and post the information relating to its functions, including the agenda in its meeting, minutes of the meeting, decision taken in the meeting, recommendation for matters on violation and contravention of the said notification and action taken on such violation and court matter including the order of the court and the approved Coastal Zone Management Plan of the Government of Andhra Pradesh.

8. The Authority shall furnish report of its activity at least once in six months to the National Coastal Zone Management Authority.

[F. No. J-17011/27/1999-IA.III ]

DR. SUJIT KUMAR BAJPAYEE, Jt. Secy.



Andhra Pradesh Coastal Zone Management Authority (APCZMA),  
Andhra Pradesh  
Ministry of Environment Forests & Climate Change  
Government of India  
Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony,  
Autonagar, Vijayawada-520007



**Letter No. 495/CRZ/Proj/2023-**

**Dated: 13.12.2023**

**Sub:** APCZMA - CRZ - M/s. Andhra Pradesh Tourism Development Corporation (APTDC) Ltd., Visakhapatnam - Proposal for Creation of Tourism Amenities at MV MAA Ship by APTDC, VMRDA Building, Second floor, C-Block, Siripuram, Visakhapatnam, Andhra Pradesh - CRZ Clearance under the provisions of the CRZ Notification, 2011 - Decision of APCZMA - Communicated - Reg.

**Ref:** 1) Proposal received from M/s. Andhra Pradesh Tourism Development Corporation (APTDC) Ltd., Visakhapatnam on 20.06.2023.  
2) The proposal was placed in APCZMA meeting held on 14.11.2023.

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1. M/s. Andhra Pradesh Tourism Development Corporation (APTDC) Ltd., Visakhapatnam has submitted the Proposal for Creation of Tourism Amenities at MV MAA Ship by APTDC, VMRDA Building, Second floor, C-Block, Siripuram, Visakhapatnam, Andhra Pradesh. The project cost is Rs. 394 Lakhs. The project site falls in CRZ - I B & CRZ II as per approved CZMP (Map No. AP 117) and hence, the applicant sought clearance under the provisions of CRZ Notification, 2011. Now, the proposal was placed in 59<sup>th</sup> APCZMA held on 14.11.2023.
2. The project proponent along with their consultant M/s. SV Enviro labs & Consultants, Visakhapatnam attended the meeting and explained about the proposal as following:
  - a) The General Cargo vessel MV MAA was sailing under the flag of Bangladesh when it ran aground near Visakhapatnam.
  - b) Total area of the site is 5.25 Acres (21216 Sq. m) out of which 0.55Ha (1.35908 Acres) (Shelter belt area given to forest department by Revenue department).
  - c) The proposed project site falls in CRZ - I B & CRZ II as per approved CZMP (Map No. AP 117).
  - d) The break-up of total site area of the project along with CRZ classification is as following:

S. No.	Area under CRZ Zone	Area (Sq. mtr.)
1	CRZ II	22,891.687
2	CRZ IB	847.00

- e) Latitude and Longitude details of the project are 17° 44' 50.25" N & 83° 21' 2.52" E.
- f) On the 4th of December 2021, the Vessel MV MAA was salvaged from the sea and beached near the Tenneti Park beach.
- g) M/s. Gill Marines along with APTDC entered into joint venture and established a special purpose vehicle company, M/s. Shore and Ship Resort Pvt Ltd, with the sole purpose of developing the project MV MAA ship resort.
- h) During Operation Phase, 27.5 KLD of water is required for drinking water facility, domestic, visitors, and for landscape development, met from private tankers. No surface or subsurface water is proposed for drawl.
- i) A designated pitched pathway developed from the entrance of the site to the shipwreck area, beside Tenneti Park.
- j) 70 persons can visit the ship at a time, but not proposed any washrooms in ship. Cooked food will be served in the ship and kitchen is proposed.
- k) The proposed modular STP to treat the domestic effluents.
- l) The proposed total built up area of the project is < 20,000 sq. m, the proposed project does not attract Environmental Clearance under EIA notification, 2006.

3. Authority noted the following:

- a) APTDC proposed for creation of Touristic amenities at MV MAA ship with the facilities:
  - Steel Support structure for the ship
  - Rain shelter Repair and strengthening of existing stone retaining wall
  - Pitched pathway extending from the existing Temple to Rain shelter
  - Public washroom with modular STP
  - Change rooms
  - Amenities/Restaurant without kitchen
  - Miscellaneous Developments –Life guard tower, Security fencing
- b) Temples, Parks and pathways exist in the proposed project area.
- c) The proposed Pathways, Parks development area falls under CRZ II is permissible.
- d) Proposed Tourism Project with Grounded ship is in the intertidal zone (CRZ IB).

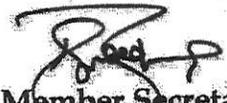
- e) Steel supporting structures constructed on either side of the ship to ensure its stability and structural integrity.
- f) Rain shelter proposed for protection from rain and other adverse weather elements, ensuring that visitors can continue to enjoy their visit despite inclement weather condition.
- g) Adequate toilet facilities provided near the shipwreck site to cater to the needs of the visiting tourists.
- h) As per Para No. 8 (I) (ii) (g), "construction of trans harbour sea links, roads on stilts or pillars without affecting the tidal flow of water" is a permitted activity.
- i) The Hon'ble NGT, New Delhi issued a notice of hearing in Suo-Motu matter in OA No. 702 of 2023 in response to the News item appearing in The Hindu dated 29.10.2023 entitled "will the tide turn for the ship that ran aground in Vizag?". The NGT directed APCZMA to submit a report in the matter.

**4. After detailed discussions, the Authority decided to seek clarification on the following:**

- a) The project proponent not submitted environmental impacts due to construction of steel structures in intertidal zones.
- b) The mitigation measures proposed during construction phase of steel structure and management of debris generated during the construction of steel structure in intertidal Zone should be submitted.
- c) The proponent shall submit the details of water requirement, wastewater & solid waste generation and disposal details.
- d) The restaurant proposed in the ship may leads to disposal of solid waste in sea and wastewater washings may also be generated, even though the restaurant without kitchen proposed.
- e) To avoid disposal of solid waste into sea, the proponent may withdraw restaurant without kitchen proposal in ship and the proposed project should be modified as visiting of ship by tourist similar to Sub-Marine project at RK beach area in Visakhapatnam.
- f) The proponent may exclude the rain shelter in the proposed project as it may lead to Food zone area in surroundings of the project.
- g) Foreshore facilities being provided by the project proponent in the proposed project site.
- h) Measures taken during natural calamities such as cyclones etc.
- i) Environmental impacts due to construction of footpath from the parking area (near Jodu Gullu) to the MV MAA ship are to be furnished.
- j) The proponent shall explore the possibility to use the existing approach from Tenneti Park.

5. **After receipt of reply to the above-mentioned points, the item is to be placed before the Authority for further examination.**

In view of the above, you are informed to apply your project proposal in online through "Parivesh Portal 2.0" as instructed by the MoEF&CC, GoI, New Delhi along with the above said information for taking further course of action.

  
Member Secretary  
APPCB & APCZMA

To  
M/s. A. P. Tourism Development Corporation,  
Tennati Park Beach,  
Jodugullapalem,  
Visakhapatnam, A. P.